Sl. No.	State	Delayed compensation Paid
28.	Uttarakhand	0
29.	West Bengal	0
30.	Andaman and Nicobar Islands	0
31.	Dadra and Nagar Haveli	0
32.	Daman and Diu	0
33.	Lakshadweep	0
34.	Puducherry	0
	Total	24446935

Creche facilities for women workers under MGNREGA

- 932. SHRI TIRUCHI SIVA: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether there is a minimum requisite standard for the crèche facility that is provided to women at the worksite under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);
 - (b) if so, the details thereof and if not, the reasons therefor, and
- (c) whether these facilities are available only at the worksite and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (c) Welfare measures under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) to MGNREGA workers including child care services at any worksite for women workers are elaborated in Paragraphs 25 to 28 Schedule II of MGNREGA 2005. The details of such welfare measures for the workers at work places are:

- (i) provision of facilities at the worksite *viz*. safe drinking water, shade for children and periods of rest, first-aid box with adequate emergency material for treatment of minor injuries at the worksite.
- (ii) provision of child care services at any worksite if the number of children below the age of five years accompanying the women working is five or more.
- (iii) free medical treatment to a person in case of personal injury arising out of and in course of his/her employment.

- (iv) hospitalisation of the injured worker including accommodation, treatment, medicines and payment of daily allowance which should not be less than half of the wage rate.
- (v) ex-gratia as per entitlements under Aam Aadmi Bima Yojana or as may be notified by Central Government to a person if he/she while employed under the Scheme meets with death or becomes permanently disabled.
- (vi) free medical facility/ex-gratia to an injured child accompanying a person who is employed under the Scheme.

Expenditure on the worksite facilities is entirely borne by the Central Government out of the administrative expenditure under the Act. The details of facilities provided at the work-sites are maintained and monitored by the respective State Governments.

Financial assistance for digitisation of land records

- 933. SHRIMATI JAYA BACHCHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether Government has any proposal for creation of or has created modern record rooms and digitization of land records in all the States;
 - (b) if so, the details thereof;
- (c) the financial assistance provided to States and UTs thereunder during each of the last three years and the current year, State and UT-wise; and
 - (d) the details of under-utilization of funds and the reasons therefor, if any?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) Department of Land Resources implements the National Land Records Modernization Programme (NLRMP) to update the land records on real-time basis. This programme, *inter alia*, consist of providing financial assistance for setting up of modern record rooms and digitization/computerization of land records. Since land figures at entry 18 of List II of the 7th Schedule of the Constitution, implementation of the programme is within the purview of the respective State/UT Governments.

(b) to (d) The details of the financial assistances provided to States/UTs thereunder each of last three years and the current year and the underutilized funds are given in Statement (See below).

One of the reasons of under utilization of funds is inadequate availability of trained manpower and agencies to conduct survey and re-survey in-addition to long project period for completion.